

Acts, enacted by the President under section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976

THE MINISTER OF CIVIL SUPPLIES AND COOPERATION (SYIED MIR QASIM): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Acts, enacted by the President, under sub-section (3) of section 3 of the Tamil Nadu State Legislature (Delegation of Powers) Act, 1976: —

(i) The Tamil Nadu Co-operative Societies (Amendment) Act, 1977 (No. 1 of 1977).

(ii) The Tamil Nadu Co-operative Land Development Banks (Amendment) Act, 1977 (No. 2 of 1977). [Placed in Library. For (i) and (ii) See No. LT-11551/77].

I. The Indian Standards Institution (Certification Marks) Regulations 1955 and Related Papers.

II. Notifications of the Government of Tamil Nadu under Section 119 of the Tamil Nadu Co-operative Societies Act, 1961 and Related Papers.

SYIED MIR QASIM: Sir I also beg to lay of the Table:

I. A copy (in English and Hindi) of the Indian Standards Institution (Certification Marks) Regulations, 1955, under section 22 of the Indian Standards Institution (Certification Marks) Act, 1952, together with a statement thereon. [Placed in Library, See No. LT-11552/77].

II. A copy each of the following Notifications of the Government of Tamil Nadu, under sub-section (4) of section 119 of the Tamil Nadu Co-operative Societies Act, 1961, read with sub-clause (iv) of clause (c) of the Proclamation, dated the 31st January, 1976, issued by the President in relation to the

State of Tamil Nadu, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the Notifications: —

(i) Notification G.O.Ms., No. 549, Co-operation, dated the 18th August, 1976, publishing an amendment to the Tamil Nadu Co-operative Apex Societies (Management and Conduct of Elections) Rules, 1974.

(ii) Notification G.O.Ms. No. 550, Co-operation, dated the 18th August, 1976, publishing amendments to the Tamil Nadu Co-operative Societies Rules, 1963.

(iii) Notification G.O.Ms. No. 731, Co-operation, dated the 10th November, 1976, publishing an amendment to the Tamil Nadu Co-operative Societies Rules, 1963.

(iv) Notification G.O.Ms. No. 826, Co-operation, dated the 16th December, 1976, publishing an amendment to the Tamil Nadu Co-operative Land Development Banks (Miscellaneous Provisions) Rules, 1970.

(v) Notification G.O.Ms. No. 843, Co-operation, dated the 22nd December, 1976, publishing amendments to the Tamil Nadu Co-operative Societies Rules, 1963.

(vi) Notification G.O.Ms. No. 844, Co-operation, dated the 22nd December, 1976, publishing amendments to the Tamil Nadu Co-operative Societies Rules, 1963.

(vii) Notification G.O.Ms. No. 18, Co-operation, dated the 8th January, 1977, publishing an amendment to the Tamil Nadu Cooperative Apex Societies (Management and Conduct of Elections)